

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/665/2021

This the 15th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Sudheer Sharma, Aged 30 years, Son of Girja Shankar Sharma, R/o Sarvoday Nagar Gali No. 01, Chilla Road, Banda, District Banda, District Banda Uttar Pradesh

.....Applicant

(Advocate:- Mr. Ankesh Chandel)

Versus

1. Union of India, Through Secretary, Ministry of Railway, New Delhi.
2. Railway Recruitment Board, Jammu Srinagar, Railway Colony (West), Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant is aggrieved by the action of the respondents of not giving him appointment to the post of Health & Malaria Inspector Grade-III under handicapped quota advertised by Railway Recruitment Board, Jammu pursuant to Central Employment notification CEN 02/2019 issued by the Government of India, Ministry of Railways, Railway Recruitment Boards.

2. Learned counsel for the applicant submits that the applicant had preferred various representations to the respondents stating his grievance, however, no action has been taken by the respondents till date. He further states that the applicant would be satisfied, if a direction is issued to the respondents to consider and take a decision on the



representation dated 17.03.2021 (Annexure No. A-8 to the O.A.) within a stipulated time frame.



3. We have heard Mr. Ankesh Chandel, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to consider and take a decision on the representation dated 17.03.2021 (Annexure No. A-8 to the O.A.) preferred by the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two weeks from the date of receipt of certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)